



## The Punjab Fire Prevention and Fire Safety Act, 2004

Act 1 of 2004

**Keyword(s):**

**Building Rules, Fire Prevention and Fire Safety Measures, Owner**

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## **THE PUNJAB FIRE PREVENTION AND FIRE SAFETY ACT 2004**

An Act to make more effective provision for the fire prevention and fire safety measures in buildings and premises in the Punjab State

- 1. Short title, extent and commencement:**
  - (a) This Act may be called the Punjab Fire Prevention and Fire Safety Act 2004.
  - (b) It extends to the whole State of the Punjab
- 2. Definitions:** In this Act unless the context otherwise requires: -
  - (a) "Building" means a house, outhouse stable, latrine, urinal, shed, hut, wall (other than a boundary wall) or any other structure, whether of masonry, bricks, wood, mud, metal or other material;
  - (b) "Building Rules" means the Punjab Capital (Development and Regulation) Building Rules 1952 or any other rules made in exercise of the powers conferred under section 22 of the Capital of Punjab (Development and Regulation) Act, 1952 (Punjab Act No. 27 of 1952);
  - (c) Assistant Fire Officer means the Assistant Fire Officer (Headquarter), Punjab appointed by the State Government of Punjab
  - (d) Director means the Director Local Government Punjab appointed by the Government of Punjab.
  - (e) "Fire prevention and fire safety measures" means such measures as are necessary in accordance with the building rules for the prevention, control and fighting of fire and for ensuring the safety of life and property in case of fire as per the National Building Code of India part IV amended from time to time.
  - (f) Governor means the Governor of Punjab appointed by the President of India.
  - (g) "Nominated authority" means an officer in charge of Fire Brigade not below the rank of a Fire Station Officer nominated

by the Assistant Fire Officer Punjab for the purposes of this Act;

(h) "Occupier" includes:-

- Any person who for the time being is paying or is liable to pay to the owner the rent or any portion of the rent of the land or building in respect of which such rent is paid or is payable;
- An owner in occupation of, or otherwise using his land or building;
- A rent-free tenant of any land or building; and
- A licensee in occupation of any land or building; and
- Any person who is liable to pay to the owner damages for the use and occupation of any land or building.

(i) "Owner" includes a person who for the time being is receiving or is entitled to receive, the rent of any land or building whether on his own account or on account of himself and others or as an agent, trustee, guardian or receiver or any other person or who should so receive the rent or be entitled to receive it if the land or building or part thereof were let to a tenant and also includes the Director of Estate of Govt. of India, the Chief Administrator, Punjab Urban Development Authority, Executive Engineer, and Architect, Punjab Government in respect of properties under their respective control.

(j) Principal Secretary means the Principal Secretary Local Self Government of Punjab appointed by the Government of Punjab.

(k) Punjab means the whole State of Punjab.

(l) "Premises" means any land or any building or part of a building appurtenant thereto which is used for storing explosives, explosive substances and dangerously inflammable substances.

**Explanation :** In this clause, "explosive" explosive substances and dangerously inflammable substances shall have the meanings, respectively, assigned to them in the Explosive Act, 1884, the Explosive substances Act, 1908 and the inflammable substance Act, 1952.

3. **Inspection of buildings, premises etc.** (i) The nominated authority may, after giving three hours notice to the occupier or if there be no occupier, to the owner of any building or premises, enter and inspect the said building or premises at any time between sunrise and sunset where such inspection appears necessary for ascertaining the adequacy or contravention of fire prevention and fire safety measures.

Provided that the nominated authority may enter into and inspect any building or premises at any time if it appears to it to be expedient and necessary to do so in order to ensure safety of life and property.

(ii) The nominated authority shall be provided with all possible assistance by the owner or occupier, as the case may be, of the building or premises for carrying out the inspection under sub-section (1).

(iii) When any building premises used as a human dwelling is entered under sub section (1), due regard shall be paid to the social and religious sentiments of the occupiers; and before any apartment in the actual occupancy of any woman, who, according to the custom does not appear in public, is entered under sub-section (1) notice shall be given to her that she is at liberty to withdraw, and every reasonable facility shall be afforded to her for withdrawing.

4. **Measures for fire prevention and fire safety** (i) The nominated authority shall after the completion of the inspection of the building or premises under section 3 record its views on the deviation from or the contraventions of the building rules with regard to the fire prevention and fire safety measures and the inadequacy of such measures provided therein with reference to the height of the building or the nature of activity carried on in such building or premises and issue a notice to the owner or occupier of such building or premises directing him to undertake such measures as may be specified in the notice.

(ii) The nominated authority shall also give a report of any inspection made by it under section 3 to the Assistant Fire Officer Punjab.

5. **POWER TO SEAL BUILDINGS OR PREMISES :** (i) **WHERE, ON RECEIPT OF A REPORT FROM THE NOMINATED AUTHORITY UNDER SUB-SECTION II) OF SECTION 4, IT APPEARS TO THE ASSISTANT FIRE OFFICER PUNJAB THAT THE CONDITION OF ANY BUILDING OR PREMISES IS DANGEROUS TO LIFE OR PROPERTY, HE SHALL, WITHOUT PREJUDICE TO ANY ACTION TAKEN UNDER SECTION 7, BY ORDER, REQUIRE THE PERSONS IN POSSESSION OR OCCUPATION OF SUCH BUILDING OR PREMISES TO REMOVE THEMSELVES FROM SUCH**

(ii) If an order made by the Nominated Authority under sub-section (i) is not complied with, the Nominated Authority may direct any police officer having jurisdiction in the area to remove such persons from the building or premises and such officer shall comply with such directions.

(iii) After the removal of the persons under sub-section (1) or sub-section (ii) as the case may be, the Nominated Authority shall seal the building or premises

(iv) No person shall remove such seal except under an order made by the nominated authority.

#### **6. Provision regarding certain buildings and premises (i)**

Notwithstanding any thing contained in any other law for the time being in force, the Nominated Authority may enter and inspect any building, the construction of which was completed on or before the extension of the Punjab Fire Prevention and Safety Act 2004 or any building which was under construction on such date, if such inspection appears necessary for ascertaining the adequacy of fire prevention and fire safety measures in such building.

(ii) The entry and inspection under sub-section (1) shall be done by the Nominated Authority in the manner laid down in Section 3.

(iii) The Nominated Authority shall, after inspection of the building or premises under sub-section (i) and after taking into consideration :-

(a) the provisions of the buildings rules in accordance with which the plan of the said building or premises was sanctioned ;

(b) The conditions imposed, if any, by the Nominated Authority at the time of the sanction of the plan of the said building or premises; and

(c) the minimum standards for the prevention and fire safety measures specified for such building or premises as may be specified by rules framed under this Act, issue a notice to the owner or occupier of such building or premises stating therein the inadequacy in regard to the fire prevention and fire safety measures in it and direct the owner or occupier to undertake measures for rectifying the said inadequacy within such period as he may consider just and reasonable.

#### **7. DEFAULT POWERS OF THE NOMINATED AUTHORITY: (i) THE ASSISTANT FIRE OFFICER PUNJAB SHALL, IN THE EVENT OF NON**

**COMPLIANCE OF ANY NOTICE ISSUE UNDER SECTION 4 OR SECTION 6, TAKE SUCH STEPS AS MAY BE NECESSARY FOR THE COMPLIANCE OF SUCH NOTICE.**

(ii) All expenses incurred by the Assistant Fire Officer/Nominated Authority in relation to any steps taken by him under sub-section (i) shall be payable by the owner or occupier on demand and shall, if not paid within ten days after such demand, be recoverable as arrears of land revenue.

**8. Appeals** (i) Any person aggrieved by any notice or order of the nominated authority or the Assistant Fire Officer Punjab may prefer an appeal against such notice or order to the Director Local Government Punjab Chandigarh within thirty days from the date of the notice or order appealed against;

Provided that the Director Local Govt. Punjab may entertain an appeal after the expiry of the said period of thirty days if it is satisfied that there was sufficient cause for not filing it within that period.

(ii) An appeal shall lie to the Principal Secretary Local Government Punjab against the order of the Director Local Govt. Punjab, confirming, modifying or annulling a notice or an order issue or made under this Act within thirty days from the date of the order of the Director Local Govt. Punjab, Chandigarh .

Provided that the Principal Secretary Local Government, Punjab may entertain an appeal after the expiry of the said period of thirty days if he is satisfied that there was sufficient cause for not filing it within that period.

(iii) An appeal to the Director Local Govt. Punjab, shall be made in such form and shall be accompanied by a copy of the notice or order appealed against and by such fees as may be specified by rules framed under this Act.

**9. Bar of Jurisdiction of Courts:** No Court shall entertain any suit, application or other proceeding in respect of any notice or order under this Act and no such notice or order under this Act shall be called in question otherwise than by preferring an appeal under this Act.

**10. PENALTIES: WHOEVER CONTRAVENES ANY PROVISION OF THIS ACT SHALL, WITHOUT PREJUDICE TO ANY OTHER ACTION TAKEN AGAINST HIM UNDER SECTION 7, BE PUNISHABLE WITH IMPRISONMENT FOR A TERM WHICH MAY EXTEND TO SIX MONTHS, OR WITH FINE WHICH MAY EXTEND TO FIFTY**

THOUSAND RUPEES. OR WITH BOTH AND WHERE THE OFFENCE IS A CONTINUING ONE WITH A FURTHER FINE WHICH MAY EXTEND OF THREE THOUSAND RUPEES FOR EVERY DAY AFTER THE FIRST DURING WHICH SUCH OFFENCE CONTINUES.

**11. Offences by Companies** (i) Where an offence under this Act has been committed by a company, every person who, at the time of the offence was committed, was in charge of and was responsible to, the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished according ;

Provided that nothing contained in this sub-section shall render any such person liable to any punishment if he proves that the offence was committed without his knowledge or that he had exercised all due diligence to prevent the commission of such offence.

(ii) Notwithstanding any thing contained in sub-section (i), where any offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such Director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

**Explanation:** For the purposes of this Section :-

(a) "Company" means a body corporate and includes a form or other association of individuals; and

(b) "Director" in relation to that of a firm, means a partner in the firm.

**12. Sanction of Prosecution :** No court shall proceed to the trial of an offence under this Act, except on the complaint of or upon information received from the nominated authority.

**13. Jurisdiction :** No Court inferior to a Magistrate of the first Class shall try an offence punishable under this Act.

**14. Protection of action taken in good faith :** No suit prosecution or other legal proceeding shall lie against any person for anything which is in good faith done or intended to be done under this Act or any rules made thereunder.

**15. Officer to be public servant :** Every officer acting under the provisions of this Act shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code.

**16. Power to make rules :** (i) The Principal Secretary to Government of Punjab Department of Local Government Punjab may, by notification in the official Gazette, make rules for carrying out the provisions of this Act.

(ii) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for :

- (a) The height of the building under sub-section (i) of Section 3.
- (b) The minimum standards for fire prevention and fire safety measures for the purposes of clause (c) of sub-section (iii) of section 6.
- (c) The form in which an appeal shall be made and the fees that shall accompany such appeal under sub-section (iii) of section 8.
- (d) Any other matter which is required to be, or may be, provided by rules.

(3) The Punjab Government can make any modification or annulment at any time under this Act.



## **PUNJAB FIRE PREVENTION AND FIRE SAFETY RULES 2004**

- 1. Short Title Extent and Commencement:** (1) These rules may be called the Punjab Fire Prevention and Fire Safety Rules, 2004.
  - (ii) They extend to the whole Punjab State.
  - (iii) They shall come into force at once.
  
- 2. Definitions :** In these rules the context otherwise requires :
  - (i) “Act” means the Punjab Fire Prevention and Fire Safety Act, 2004.
  - (ii) “Forms” means forms appended to these rules.
  - (iii) The words and expressions used in the Act, and not decide in these rules shall have the same meaning as assigned to them in the Act.
  
- 3. Nominated Authority :** Appointment of any person as “nominated authority” shall be made in consultation with Assistant Fire Officer who shall also prescribe the jurisdiction within which such person shall function.
  
- 4. Minimum Standards:** The minimum standards for fire prevention and fire safety measures specified for building or premises shall be as are provided in the General Fire Protection requirement under the National Building Code of India part-IV from time to time and the building Rules as applicable to the Punjab State at the date of this notification and as amended from time to time thereafter relating to the following matters:
  - i) Means of access
  - ii) Underground/overhead water static tanks
  - iii) Automatic sprinklers system
  - iv) First-aid House Reels
  - v) Fire extinguishers of ISI certification mark
  - vi) Compartmentation
  - vii) Automatic fire detection and alarm system/manually operated electrical fire alarm system.
  - viii) Public address system
  - ix) Illuminated exist way marking signs.
  - x) Alternate source of electric supply.
  
  - xi) Fire lift with fireman switch.

xii) Wet riser Down Comer System.

5. Time for Completion of Measures under sub-section (i) of section 4, Nominated Authority shall indicate the time within which fire safety and fire prevention measures should be provided as per requirements of sub-section (i) of section 4 of the Act.

6. Format of Notices. i) The notice required to be given by the nominated authority under sub-section (i) of section 3 of the Act shall be in form 'A'.

ii) The notice required to be given by the nominated authority under sub-section (I) of Section 4 of the Act shall be in Form 'B'

iii) The notice required to be given by the Nominated Authority under sub-section (ii) of section 6 of the Act shall be in Form 'C'

iv) The notice required to be given by the Nominated Authority under sub-section (3) of section 6 of the Act shall be in Form 'D'.

**7. Liability:** (i) Where any building or premises is owned or occupied by more than one person, the responsibility for providing the fire safety and fire preventive measures as per the directions of the nominated authority or the Assistant Fire Officer Punjab in the whole building will be shared in proportion to the area occupied or owned by individual owner or occupier as the case may be.

(ii) The expenditure incurred by Assistant Fire Officer Punjab or Nominated Authority as refereed to in section 7(ii) of the Act shall be recoverable from the occupier irrespective of the fact whether he is the owner of the premises or not unless, the owner, in those cases where occupier is different from the owner, agrees to pay in full or in part the expenses thus incurred by the Assistant Fire Officer.

**8. Procedure of Sealing of Building or Premises:** Assistant Fire Officer Punjab or Nominated Authority shall follow the following procedure in regard to sealing of any building or premises required to be sealed under sub-section (iii) of section 5 of the Act:-

a) He shall require the persons in possession or occupation of the building or premises to be sealed to remove themselves from three forthwith.

b) in case of non compliance of the said order he shall direct any Police Officer, having jurisdiction in the area to remove such persons from such building or premises.

- c) After the removal of the persons in occupation from such building or premises he shall seal the building or premises in the manner which he deems fit.
  - d) The seal used to seal the premises shall remain in custody of the Nominated Authority.
  - e) if the building or premises required to be sealed on receipt of the report of the nominated authority is found to be locked or inaccessible he may break open the lock, enter the premises and after taking all necessary steps required to be taken under the act, relock and seal the premises, provided that if any building or premises is forced open under this rule an inventory of the material found in the premises shall be prepared in the presence of two independent witnesses and a copy thereof shall be delivered to owner or occupier, if present at the site.
  - f) He shall inform about sealing in writing to the Police Station of the area in which such building or premises are situated.
  - g) He shall report in writing to the Police Station concerned if the seal fixed under the rules on any building or premises is found to be broken or tampered with.
- 9. Appeal:** a) the first appeal to the Director Local Government Punjab under sub-section (i) of Section 8 of the Act shall be preferred in Form 'E' and shall be accompanied by a fee of Rs. 500 (Rs. Five Hundred Only.)
- b) the second appeal to the Principal Secretary Local Govt. Punjab under sub-section (ii) or section 8 of the Act shall be preferred in form 'F' and shall be accompanied by a fee of Rs. 1,000 (Rs. One Thousand Only).

# FORM A

## SECTION 3(i)

[See Rule 7 (i)]

### Form of Notice to be served for Entry and Inspection

#### NOTICE

I, \_\_\_\_\_ the Nominated Authority, appointed under the Punjab Fire Prevention and Fire Safety Act, 2004. in the Punjab State, do hereby give you notice that on expiry of three hours from the time of service of this notice upon you, I shall enter the inspect your building/ premises bearing No..... located..... for the purpose of ascertaining the adequacy or contravention of Fire Prevention and Fire Safety measures as required to be provided under the aforesaid Act.

#### NOMINATED AUTHORITY

To

..... Owner/ Occupier  
.....  
.....

# FORM B

## SECTION 4 (i)

[See Rule 7 (ii)]

### Form of Notice to be served for carrying out the directions of the Nominated Authority

#### NOTICE

I, \_\_\_\_\_ the Nominated Authority, appointed under the Punjab Fire Prevention and Fire Safety Act, 2004. to the Punjab State, on the basis of inspection conducted by me on ..... Do hereby call upon you to .....  
.....  
undertake the following Fire Prevention and Fire Safety Measures in Building Premises No.....

Above action should be completed latest  
By..... (Date)

#### NOMINATED AUTHORITY

To

..... Owner/ Occupier  
.....  
.....

# FORM C

## SECTION 6 (2)

[See Rule 7 (iii)]

### *Form of Notice to be served for carrying out Entry and Inspection*

#### NOTICE

I, \_\_\_\_\_ Nominated Authority empowered under The Punjab Fire Prevention and Fire Safety Act, 2004 to the Punjab State, do hereby give you the notice that on expiry of three hours from the time of service of this notice upon you, I shall enter the inspect your building/ premises bearing No..... located at..... for the purpose of ascertaining the adequacy or contravention of Fire Prevention and Fire Safety Measures as required to be provided under the aforesaid Act.

#### NOMINATED AUTHORITY

To

..... Owner/ Occupier

.....

.....

# FORM D

## SECTION 6 (3)

[See Rule 7 (iv)]

***Form of Notice to be served for undertaking measures for rectification of the inadequacy in relation to Fire Prevention and Fire Safety Measures***

### NOTICE

I, \_\_\_\_\_ nominated Authority empowered under The Punjab Fire Prevention and Fire Safety Act, 2004 in the Punjab State ..... on the basis of inspection conducted by me on ..... do hereby call upon you to undertake the following Fire Prevention and Fire Safety Measures in Building / Premises No. ....

Action should be completed latest by..... (DATE)

### NOMINATED AUTHORITY

To

.....  
.....  
.....

# FORM E

[See Rule 10 (a)]

***Form of appeal to the director local government punjab, Chandigarh ,  
under section 8 (1) of the punjab Fire Prevention and Fire Safety Act, 2004.***

Before Shri. \_\_\_\_\_

Director Local Government Punjab Chandigarh

Appeal No \_\_\_\_\_ of \_\_\_\_\_ 20 \_\_\_\_\_

Shri \_\_\_\_\_

Son of Shri \_\_\_\_\_

resident of \_\_\_\_\_ Appellant

Versus

## **NOMINATED AUTHORITY / ASSISTANT FIRE OFFICER PUNJAB – RESPONDENT**

Appeal under section 8 (1) of the Punjab Fire Prevention and Fire Safety Act, 2004 in Punjab State against the notice/ order of Shri

\_\_\_\_\_

Nominated Authority / Assistant Fire Officer Punjab.

Dated \_\_\_\_\_

Sir,

The appellant respectfully showeth as under:-

1. Statement of facts.
2. Ground of appeal
3. Fee of Rs. 50/- has been paid vide Receipt No. \_\_\_\_\_ dated \_\_\_\_\_
4. Appeal is within time.
5. No other appeal or any matter relating to the subject matter of this appeal is pending in any court of law.
6. Relief Claimed.



Signature of Authorised  
Representative, if any

**Signature of Appellant**

**VERIFICATION**

I, \_\_\_\_\_ the appellant do  
hereby declare that what is stated above is true to the best of my personal  
knowledge and belief and that I have not suppressed any material facts:

Verified today the \_\_\_\_\_ day of \_\_\_\_\_ 20\_\_\_\_\_

Place: \_\_\_\_\_

Dated: \_\_\_\_\_

Signature of Authorised  
Representative, if any

**Signature of Appellant**

## **FORM F**

Section 8 (2)  
[See Rule 10 (b)]

***Form of appeal to the Principal Secretary Local Government Punjab against the order of the Director Local Government Punjab, Chandigarh under section 8 (2) of the Punjab Fire Prevention and Fire Safety Act, 2004 in the Punjab State.***

Appeal No \_\_\_\_\_ of \_\_\_\_\_ 20 \_\_\_\_\_  
Shri \_\_\_\_\_ S/o Sh. \_\_\_\_\_  
resident of \_\_\_\_\_ Appellant

Versus

### **NOMINATED AUTHORITY / ASSISTANT FIRE OFFICER PUNJAB**

Appeal under section 8 (2) of the Punjab Fire Prevention and Fire Safety Act, 2004 in Punjab State against the order of Shri \_\_\_\_\_

Home Secretary, Chandigarh Administration

Sir,

The appellant respectfully showeth as under:-

1. Statement of facts.
2. Ground of appeal
3. Fee of Rs. 1000/- has been paid vide Receipt No. \_\_\_\_\_ dated \_\_\_\_\_
4. Appeal is within time.
5. No other appeal or any matter relating to the subject matter of this appeal is pending in any court of law.
6. Relief Claimed.

Signature of Authorised  
Representative, if any

**Signature of Appellant**

## VERIFICATION

I, \_\_\_\_\_ the appellant do hereby declare that what is stated above is true to the best of my personal knowledge and belief and that I have not suppressed any material facts:

Verified today the \_\_\_\_\_ day of \_\_\_\_\_ 20\_\_\_\_\_

Place: \_\_\_\_\_

Dated: \_\_\_\_\_

Signature of Authorised  
Representative, if any

**Signature of Appellant**

**FIRE PROTECTION**  
**GENERAL REQUIREMENTS UNDER**  
**NATIONAL BUILDING CODE OF INDIA PART – IV**

1. Every building shall be restricted in its height above the ground level and the number of storeys depending upon its occupancy and the type of construction.
2. Open spaces around or inside a building shall conform to the requirements of Part III of the National Building Code of India Part-IV.
3. Additional provisions of means of access to the building shall be ensured.
4. When any building is used for more than one type of occupancy it shall conform to the requirements for the most hazardous of the occupancies.
5. At the time of designing, opening, in separating walls and floors, particular attention shall be paid to all such factors as will limit fire spread through these openings.
6. For requirements regarding electrical installations from the point of view of fire safety, reference may be made to good practice [iv (6)] (see also Part VIII Building Services, Sec. 2 Electrical installations)
7. Where openings are permitted, they shall not exceed three fourths the area of the wall in the case of an external wall and they shall be protected with fire resisting assemblies or enclosures having a fire resistance equal to that of the wall or floor in which these are situated. Such assemblies and enclosures shall also be capable of preventing the spread of smoke or fumes through the openings so as to facilitate the safe evacuation of building in case of a fire.
8. In buildings of such size, arrangements or occupancy that a fire may not itself provide adequate warning to occupant, automatic fire detecting and alarm facilities shall be provided, where necessary, to warn occupant to the existence of fire, so that they may escape, or to facilitate the orderly conduct of fire exit drills.

9. The fire detecting and extinguishing system shall conform to accepted standards. For details see appendix A & B of Part IV of the National Building Code.
10. All buildings depending upon the occupancy used and height shall be protected by wet riser, wet riser-cum-down comer, automatic sprinkler installation, high pressure water spray or foam generating system etc. in accordance with the provision of 6.10.2 to 6.10.9 of Part IV of the National Building Code of India Part – IV.
11. Air-conditioning and ventilation requirements of different rooms/ areas in any occupancy shall be as given in Part VIII Building Services. Section 1 Lighting and Ventilation and Section 3 Air Conditioning and Heating.
12. Smoke venting facilities, where required for safe use of exist in windowless building, underground structure, large area factories or where required by other provisions of the Code, shall be automatic in action.
13. Installation of chimney and heating apparatus shall conform to good practice [IV (14)].
14. The finishing materials used for various surfaces and décor shall be such that the flame spread rating shall not be more than the values given in 6.15.2 of Part IV of the Code and in addition shall not generate toxic smoke fumes.
15. Glazing will adhere to certain prescribed minimum standards.
16. Wired glass for skylights or monitor lights shall comply with the specified requirements.
17. Where applicable, fire lifts shall be provided with minimum capacity for 8 passengers and fully automated with emergency switch organized level. In general buildings over 15m in height shall be provided with fire lifts.
18. Every building meant for human occupancy shall be provided with exists sufficient to permit safe escape of occupants, in case of fire or other emergency.
19. Fire detection/ extinguishing system for various types of occupancies have been specified.
20. Exist facilities for various occupancies have been specified.

21. Flammable liquids for household purposes shall be kept in tightly stoppered or sealed containers. For the limits of quantities of flammable liquids to be allowed in various occupancies, reference may be made to appropriate regulations.
22. No stove or combustion heater shall be located directly under or immediately at the foot of stairs or otherwise so located as to block escape in case of malfunctioning of the stove or heater.
23. All kitchen exhaust fans, where provided, shall be fixed to an outside wall or to a duct of non-combustible material which leads directly to the outside. The ducts must not pass through combustible materials.
24. All wiring shall be done in accordance with Part VIII Building Services, Section 2 Electrical Installations.
25. Where television is installed, all outdoor antenna shall be properly grounded and protected from lightening (see Part VIII Building Services, Section 2 Electrical installations)
26. Doors leading into rooms in which flammable liquids are stored or used shall be as in Rule 6 of the Part IV of the Code. Such assembly shall be self-closing and shall be posted with sign on each side of the door in 25mm high block letter stating FIRE DOOR- KEEP CLOSED.
27. Where a boiler room is provided or a central heating plant is installed, which uses solid or liquid fuel, it shall be separated from rest of the building by a separation wall with all openings protected.
28. Room containing high pressure boilers, refrigerating machinery, transformers or other service equipment subject to possible explosion shall not be located directly under or adjacent to exits. All such rooms shall be provided with adequate vents to the outer air.
29. All rooms or areas of hazardous occupancy, in addition to those herein before mentioned, shall be segregated or shall be protected as may be directed by the enforcing authority, fire explosion or smoke therefrom is likely to interfere with safe egress from the building.
30. Separate additional requirements have been specified for educational buildings, institution buildings, assembly buildings,

business buildings, mercantile buildings, industrial buildings and storage buildings.

1. Fire Detection and Alarm System.
2. Heat and Smoke Detectors.
3. Wet Riser System and Hydrant System
4. Sprinkler System
5. Hose Reels and Cabinets (Special custom build models)
6. Total Flooding System
7. Halon 1211 Fire Extinguishers.
8. Modular System : Halon 1211, 1301, CO2, Dry Powder.
9. Fire Extinguishers (Conventional Type, Dry Chemical Power Type, water, CO2, Foam Type)
10. Fire Check Doors.
11. Flame retardant spray.
12. Fire retardant primer and paints.
13. Flame retardant canvas, Thermo Cole etc.
14. Breathing Apparatus (compact and handy)
15. Fire Blankets (Indian and imported)
16. Special protection for LPG, Ammonia storage tanks
17. Protective clothing, gloves, helmets etc.
18. Gun Metal fittings.
19. Fire Hoses

Training programme with live and audio video demonstrations.